

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 121
101/241- 242/PB/2020

IN THE MATTER OF:

Daya Prakash & anr.
Vs

... Applicant / Petitioner

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code.

Order delivered on 06.11.2020

CORAM

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the Respondent

Mr. Mr. Lalit Bhasin, Mr. Avichal Prasad and
Ms. Menaka Sawhney Advs. For 5 to 7.
Mr. Akash Khurana, Adv. for R - 2 & 3.

Mr. Arun Kathpalia, Senior Advocate with Mr.
Abhimanyu Mahajan, Mr. Swapnil Gupta, Mr. Ujjal
Banerjee, Ms. Anubha Goel, Mr. Akash Khurana,
Mr. Mayank Joshi Advocates for R - 2 and 3.

Mr. S. N. Mookherjee, Senior Advocate with Mr.
Ashish Dholakia and Mr. Akash Panwar, Advocates
for R - 1

Mr. Lalit Bhasin, Adv. for R - 5,6,7

For CBI & IDBI

Mr. Ramji Srinivasan Senior Adv, Ankur Mittal Adv,
Mr. Rishub Kapoor Adv, Shikhar Singh Adv.

ORDER

List on 15.12.2020.

Sdl —

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sdl —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)